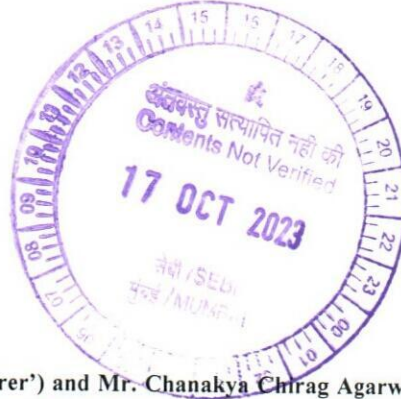


E/18
17/10

Tuesday, October 17, 2023

To,
The Securities and Exchange Board of India,
Corporation Finance Department
Division of Corporate Restructuring,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra Kurla Complex, Bandra (East),
Mumbai – 400051, Maharashtra, India.



Ref: Open offer made by BRCCA Services Private Limited ('Acquirer') and Mr. Chanakya Chirag Agarwal ('PAC') for acquisition of up to 3,90,000 Equity Shares representing 26.00% of the Voting Share Capital of Aris International Limited ('Target Company') from the Public Shareholders of the Target Company

Sub: Submission of Public Announcement

Respected Sir/ Ma'am,

In accordance with the provisions of Regulation 12(1) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeover) Regulations, 2011 and subsequent amendments thereto ('SEBI (SAST) Regulations'), we are pleased to inform you that we, Bonanza Portfolio Limited, have been appointed as the Manager to the Offer ('Manager'), and pursuant to the execution of the Share Purchase Agreement, the Acquirer along with PAC have announced an open offer in compliance with the provisions of Regulations 3(1) and 4 read with Regulations 13, 14, and 15(1) and other applicable regulations of the SEBI (SAST) Regulations for acquisition of up to 3,90,000 (Three Lakh Ninety Thousand Only) Equity Shares representing 26.00% of the Voting Share Capital of the Target Company from the Public Shareholders of the Target Company.

In this regard in compliance with the provisions of Regulations 13, 14, 15, and such other applicable provisions and in accordance with the requirements under the SEBI (SAST) Regulations, please find attached herewith the copy of the Public Announcement submitted to Securities and Exchange Board of India.

We hope your good self will find the above in order and we request you to kindly upload the Public Announcement on your website at the earliest.

In this regard and in accordance with the requirements of the SEBI (SAST) Regulations, please find attached herewith:

1. 2 (Two) signed hard copies of the Public Announcement;
2. Checklist for Submission of the soft copy of information to be published on Securities and Exchange Board of India's website in respect of Public Announcement as per Annexure A.
3. Soft copy in PDF and HTML format (in compact disc) of the Public Announcement.

We hope your good self will find the above in order and request you to kindly upload the Public Announcement on your website at the earliest

Thanking you,

Yours faithfully,

For Bonanza Portfolio Limited


Jimish Bhayani
Assistant Vice President
Encl.: As Above



Tuesday, October 17, 2023

To,
The Securities and Exchange Board of India,
Corporation Finance Department
Division of Corporate Restructuring,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra Kurla Complex, Bandra (East),
Mumbai – 400051, Maharashtra, India.

Ref: Open offer made by BRCCA Services Private Limited ('Acquirer') and Mr. Chanakya Chirag Agarwal ('PAC') for acquisition of up to 3,90,000 Equity Shares representing 26.00% of the Voting Share Capital of Aris International Limited ('Target Company') from the Public Shareholders of the Target Company

Respected Sir/ Ma'am,

We hereby certify that the contents of the soft copy of the Public Announcement of Aris International Limited in the compact disc in PDF format are identical to that of the hard copy of Public Announcement of Aris International Limited.

Thanking you,

Yours faithfully,

For Bonanza Portfolio Limited

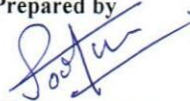


Jimish Bhayani
Assistant Vice President

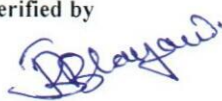


ANNEXURE A

CHECKLIST FOR THE SUBMISSION OF SOFTCOPY OF INFORMATION TO BE PUBLISHED ON SEBI WEBSITE		
1.	Soft copy submitted by	Bonanza Portfolio Limited
2.	Content Title	Public Announcement of Aris International Limited
3.	Whether the Documents are in HTML format?	Yes
4.	Whether the tabular data in the HTML format are in order?	Yes
5.	Whether the Sr. Numbers of paragraph / points are in order and matches with the printed copy	Yes
6.	Whether the alignments of all paragraphs are in order?	Yes
7.	Whether all relevant image files, if any are available in the floppy?	Not Applicable
8.	Whether the contents of the HTML format and Hard copy of the document have been compared and found to be in order?	Yes
9.	Whether the letter of confirmation for the point no.8 has been enclosed?	Yes
10.	Whether the spacing between lines and paragraphs is uniform?	Yes
11.	Remarks, if any	Nil

Prepared by

Ms. Pooja Kotian
Associate



Verified by

Ms. Jimish Bhayani
Assistant Vice President

Tuesday, October 17, 2023

(For office use only)

FOR THE USE OF DIVISION / DEPARTMENT CONCERNED

Date of receipt of floppy:

RNI No.: _____

Whether the contents of floppy are prima facie in order: Yes / No

Secretary Officer Division Chief

Date:

FOR THE USE OF INFORMATION SYSTEMS DIVISION

Date or receipt of floppy:

Whether the contents of floppy are prima facie in order: Yes / No

Date on which the document is displayed on the SEBI web site:

Secretary Officer Division Chief

Date:

For the use of Department / Division concerned and ISD

The contents on the net were verified and found to be prima facie in order:
ISD Department / Division